Regarding funds for capital investment on agricultural land

SHRIMATI SANGEETA KUMARI SINGH DEO (BOLANGIR): I draw your attention to the following matter. As per the current guidelines on Incentive Funds Under Special Assistance to States for Capital Investment (SASCI 2024-25), the funds have to be utilized in the current financial year, which ends in March 2025. The Government of Odisha has initiated the process for farmer registry and has applied for the incentive amount under the creation of farmer registry (Part-VII(b) of SASCI), but it is unlikely that the target will be achieved and incentive funds will be utilized before the end of the financial year due to the following reasons. First, the State will have to undergo a mutation drive to update current owner names, as more than 60 per cent of land in the RoR's has not been updated. Discussions in this regard are in process with the Departments of Revenue and Disaster Management. Second, multiple owner issues exist in the ROR database. Third, surname issues have been reported from tribal districts. The hon. Deputy Chief Minister of Odisha, who is also the Minister for Agriculture, has also raised this matter with the hon. Union Minister for Agriculture. In this regard, I request the hon. Minister of Agriculture for an extension of the target achievement and utilization of incentive funds under Special Assistance to States for Capital Investment (SASCI 2024-25) until the end of the next financial year.